(c) The Ministry of Water Resources is not aware of any such practice.

(d) Does not arise.

Height of Sardar Sarovar Dam

2996. SHRI BACHANI LEKHRAJ: DR. A.K. PATEL: SHRI LALITBHAI MEHTA: SHRIMATI SAVITA SHARDA:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether height of the Sardar Sarovar dam was to reach 100 mt. by June, 2002 and 110mt. by June, 2003;

(b) whether it is a fact that the target of raising the dam to height of 100mt. by June, 2002 could not be achieved due to delay in completion of R&R works to be carried out in the participating States and non-extending of cooperation by them; and

(C) if so, what mechanism Government are considering for resolving differences among the participating States and by when?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY): (a) Yes Sir.

(b) The target of raising the dam height to elevation level (EL) 100.0 metre (m) as per the action plan could not be achieved due to some delay in the Resettlement & Rehabilitation (R&R) works to be completed by participating States. The States have been trying their best for the R&R of the Project Affected Families (PAF) in a time bound manner. However, The dam was raised up to EL 100.0 m by June, 2003.

(c) The Union of India through Review Committe of Narmada Control Authority (RCNCA) chaired by the Union Minister of Water Resources, Narmada Control Authority (NCA) chaired by Secretary to the Government of India. Ministry of Water Resources; Resettlement & Rehabilitation Sub-Group of NCA chaired by Secretary to the Government of India, Ministry of Social Justice and Empowerment; and Environment Sub-Group of NCA chaired by Secretary to the Government of India, Ministry of Social Justice and resolve the differences, if any, among the party States.

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RAJYA SABHA

The Hon'ble Supreme Court in its judgement on 18.10.2000 in the matter of Writ Petition (Civil) No. 319 of 1994 Narmada Bachao Andolan V/s Union of India and others cleared the construction of Sardar Sarovar Dam upto EL 90.0 m and set the mechanism for raising the dam height further *pari-passu with* the resettlement of PAR As per this procedure, the NCA is to permit the contraction of the dam at every stage after obtaining necessary clearances from the Environment Sub-Group and R&R Sub-Group. The R&R Sub-Group conveys the clearance after consultations with the Grievances Redressal Authroities of the party States. The above mechanism is being followed by the NCA to permit the raising of the Sardar Sarovar Dam height.

Overdrawing of water by Karnataka

2997. SHRI RAVULA CHANDRA SEKAR REDDY: DR. ALLADI P. RAJKUMAR: SHRIMATI VANGA GEETHA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government have received complaints that Karnataka was over-drawing water more than its entitlement;

(b) whether Government have sent any team to see the actual position;

(c) whether Andhra Pradesh Government has brought to the notice of Government, the question of Pragodu Project and raising of height of Uppar Tunga across Chitravathi which will adversely affect the drought prone districts of Rayalaseema in Andhra Pradesh; and

(d) if so, Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY): (a) to (d) Yes, Sir. Member, Central Water Commission alongwith Officers to Karnataka and Andhra Pradesh has visited Paragodu Project site on 16th June, 2003. He also held meetings with officers of the State of Karnataka and Andhra Pradesh at Hyderabad and Bangalore of 15th June, 2003 and 16th June, 2003 respectively and discussed the Paragodu Project on Chitravathi river and Upper Tunga Project in Tungabhadra sub-basin. The Central Water Commission has convened another inter-State meeting on 27.06.2003. at New Delhi under

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